#### INOX GREEN ENERGY SERVICES LIMITED

CIN: L452076.12012PLC070279

Regd. Off.: Survey No. 1837 & 1834 At Moje Jetalpur, 2\*\* Floor, Old Padra Road, Vadodara-390007, Gujarat;

Phone: 0265-6198111; Fax: 0265-2310312

Email: investor@inorgeren.com; Webste: www.inoxgreen.com

# NOTICE TO EQUITY SHAREHOLDERS. WARRANT HOLDERS, SECURED CREDITORS AND UNSECURED CREDITORS

Notice is hereby given that pursuant to the directions given vide order dated September 8, 2025 passed in the Company Application No. CA(CAA) No. 43/AHM/2025, by the Hon'bis National Company Law Tribunal, Ahmedabad Bench, the Company is convering the meetings of the equity shareholders, warrant holders, exeured creditors and unsecured creditors (together horeinafter referred to as "Stakeholders") through Video Conferencing (VC) Other Audio-Visual Means (DAVM) facility on the below mentioned date in compliance with all applicable provisions of the Companies Act, 2013 ('the Act') and rules made thereunder and the Securities and Exchange Board of India (Isling) obligations and Disclosure Requirements) Regulations, 2015, read with Ministry of Corporate Affairs General Circulars dated April 8, 2020, April 13, 2020, June 15, 2020. Petember 28, 2020, December 31, 2020, June 15, 2021, December 32, 2020, September 31, 2020, June 15, 2020 through 21, 2020, More 15, 2020 in Corculars') and September 25, 2023, September 19, 2024 and September 22, 2025 (McCrulars) and September 25, 2021, September 25, 2021, September 25, 2023, September 31, 2020, June 2006 7, 2023 and Cotober 7, 2023 and October 7, 2023 and October 7, 2023 and October 7, 2023 and September 25, 2025 (SEBI Circulars') and September 25, 2025 (McCrulars') and September 25, 2025 (McCrulars')

S. No.	Meeting of	Day and Date of Meeting	Time of Meeting
1.	Equity Shareholders	Saturday, November 1, 2025	10:30 AM
2.	Warrant Holders	Saturday, November 1, 2025	12:30 PM
3.	Secured Creditors	Saturday, November 1, 2025	02:30 PM
4.	Unsecured Creditors	Saturday, November 1, 2025	03:00 PM

3. Securious deliminaries

4. Unsecured Creditions

5. Saluriary, November 1, 2025

6. 300 PM

In pursuance of the aforesaid Circulars, the Notice along with the Statement under Section 230 to Section

2.30 of the Act and releated Americans required to be attached threeto, will be sent through electronic mode to those equity shareholders, warrant holders, secured creditors and unsecured creditors whose email addresses are registered with the Company (Depositors) Persistery Participant (Registrar and Transfer Agent of the Company, as may be applicable and by speed post fregistered post, to those equity shareholders, with the Company (Depositors) Participant (Registrar and Transfer Agent of the Company, as may be applicable. A copy of the said Notice along with the Statement under Section 230 of the Act and related Annexium's including the Scheme of Arrangement alose be available on the website of the Company, saw just the Company and National Securities Depository Dimited (NBDL); www.exoling.nsdl.com.

The Company is providing e-voting facility ("remote e-voting" and facility for 'e-voting during the meeting') to its all its Stateholders eligible to cast their votes on all resolution(s) et el. (NBSL). The instructions for joining the said meetings and for 'remote e-voting' under the meeting' in the said meetings and for 'remote e-voting' under the meeting' in the said meetings and for 'remote e-voting' under the meeting' are provided in the Notice of respective meeting. Stateholders participating through the VCI OAVM facility shall be recknosed for the purpose of cuorum under Section 103 of the Companies Act, 2013.

In case you have not registered your e-mail address with the Company Depository, please follow below

In case you have not registered your -mail address with the Company/ Depository, please follow below instructions for registering the same, obtaining the login-in details for joining the meeting/ exercising e-voting facility.

#### For Equity Shareholders and Warrant Holders:

For Equily-Shareholders and Warrant Holders, 
Physical holding: Send a request providing necessary details like Folio No., Name of shareholder/warrant 
holder, scanned copy of the share certificatel share warrant (front and back), PAN (self-attested scanned copy of PAN card), Adahra (self-attested scanned copy of AAchra Card) by sending email to the Company, 
investor/attested scanned copy of AAchra Card) by sending email to the Company, 
investor/attested scanned copy of AAchra Card) by sending email to the Company, 
investor/attested scanned copy of AAchra Card) by sending email to the Company, 
investor/attested scanned to the Company 
provided scan

Other Stakeholders may send e-mail request to <u>investor@incogreen.com</u> or a written request by posi-courier hand delivery to the Company at its corporate office at INXOFIT.Towers, 190 No.17, Sector 16A, Node-201301. Ulter Prodesh. Such other stakeholders are requested to provide their name. Permanent Account Number (PAN). Nature of creditor (unsecured' secured), amount outstanding and e-mail address along with the request.

Stakeholders having any query/ issue may contact Ms. Pallavi Mhatre 022-48867000 or may send ar e-mail to NSDL on <a href="mailto:evolution.gov/evolution-new-mailto-

By order of the Board For Inox Green Energy Services Limited

Place: Noida Date: September 24, 2025



**GULSHAN POLYOLS LIMITED** 

GULSHAN FOLLOGS LINE SECTION OF THE SECTION OF THE

#### Notice to Shareholders

Transfer of Equity Shares of the Company & Unclaimed Interim Dividend declared in the financial year 2018-19 to Investor Education & Protection Fund ("IEPF")

This notice is published pursuant to the provisions of Section 124(6) of the Companies Act, 2013 ("Act") read with Rule 6 of Investor Education and Protection Fund Authority (Accounting, Audi, "Inancier and Refund) Rules, 2018 ("The Ruleo"), as amonded. Section 124 of the Act and the Ruleo, inter-site, provide that all unclaimed dividend and shares in respect of which dividend has remained unpaid or unclaimed for seven consecutive years or ome shall be transferred by the Company in the name of Investor Education and Protection Fund (IEPF).

name of Investor Education and Protection Fund (IEPF).

Interim Dividend declared by the Company for the financial year 2018-19 ("Dividend") and the corresponding shares on which dividend(s) were unclaimed for seven consecutive years is becoming due for transfer to the IEPF on December 31, 2025. The transfer of shares & unclaimed dividend to the IEPF shall be made within a period of thirty days from December 31, 2025.

In respect of the adoresal Dividend, individual communication(s) is being sent by the Company to the concerned shareholders whose dividend and shares are liable to be transferred to IEPF and whose dividend has remained unpaid or unclaimed for seven consecutive years, at their latest available address with the Registrar and Share Transfer ApentiDepositories, providing complete details of the share older for transfer to IEPF on its website <a href="https://www.guisharindia.com/transferred-iepf.html">https://www.guisharindia.com/transferred-iepf.html</a>. The shareholders may access the website of the Company to verify the details of the shares lable to be transferred to IEPF.

#### Procedure for claiming unclaimed dividend

Procedure for claiming unclaimed dividend

As per SEBI circularinotification, shareholders holding shares in physical form are required to send duly filled Form No. ISR-1. Form No. ISR-2, Form No. SH-13 or ISR-3 and other supporting occuments including original cancelled cheque along with request letter. The said forms are available on Company's vebste at <a href="https://www.guistannida.com">https://www.guistannida.com</a>, As per the aforesaid SEDI Circulars, outstanding dividend payments will be credited directly to the bank account of the shareholders holding shares in physical form if the folio is YCV compliant and Normitation details are received. In case shares are held in demat form, shareholders are required to send request letter along with a copy of the client master list and original cancelled cheque.

Please note that in the absence of bank details registered against your account with the RTA/ Depository Participant, the payment of outstanding dividend amount cannot be processed.

Shareholders are requested to immediately claim the unclaimed amount(s) due to them by ending aforesaid documents to Alankit Assignments Limited, Registrar and Transfer Agent (RTA) or to the Company, on or before November 30, 2025, You can also sends scan copy of dividend will be credited to the bank account registered with the Company(RTA, Shareholders are requested to note that in case the dividend(s) Islare not claimed by November 30, 2025, those Equity share(s) in respect of which the dividend(s) remains unclaimed for seven consecutive years, shall be transferred to IEPF Authority without any further notice to the shareholders and no liability shall lie against the Company in respect of the Equity shares to IEPF.

#### Mode of transfer of Equity shares to IEPF

In sas of Equity Shares hald in Physical form: Opticale share certificate(s)/Letter of Confirmation(s) will be issued and the concerned depository shall convert the dupticale share certificate(s)/ Letter of Confirmation(s) into Denat form and shall transfer the shares in fevour of the IEPF denat account. The original share certificate(s) registered in the shareholders' names will stand automatically cancelled and deemed non-negotiable.

The case of Equity Shares in demat form: Concerned depository will give effect to the transfer of the equity shares lable to be transferred in favour of the IEPF demat account by way of corporate action. All future benefits arising on such shares will also be transferred to the IEPF Authority.

#### Claim from IEPF post transfer

Shareholders may note that both, unclaimed dividend and respective shares transferred to IEPF Demat Account including all benefits accruing on such shares, if any, can be claimed back from IEPF Authority, after following the procedure prescribed in Rules, and which is available on the website at www.gulshanindia.com.

www.gukhannda.com.

For any query or assistance, please write to the Company at the below address/e-mail or to the Company's Registrar and Share Transfer Agent, Alankit Assignments Limited at Alankit House, Alizi Jhandewalan Extension, New Delhi-11005s, India; Phone: +91-11-14254 19551234, +91-8929955318; Email: <a href="mailto:ria@alankit.com">ria@alankit.com</a>, for Gulshan Polyols Limited For Gulshan Polyols Limited Sdf.

Dr. Chandra Kumar Jain Chairman & Managing Director DIN: 00062221

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Delhi, September 24, 2025



# **BAJAJ CONSUMER CARE LIMITED**

Corporate Identity Number (CIN): L01110RJ2006PLC047173
Registered Office: Old Station Road, Sevashram Chouraha, Udaipur- 313 001, Rajasthan

Corporate Office: 1231, 3rd Floor, Solitaire Corporate Park, 167, Guru Hargovind Marg, Chakala, Andhori (East), Mumbai -400 093, Maharashtra, India

Tel: +91 0294-2561631, 2551632, Website: www.bajajconsumercare.com -E-mail: complianacofficer@bajajconsumer.com

Contact Person: Vivek Mishra, Head-Legal & Company Secretary

POST-BUYBACK PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF EQUITY SHAREHOLDERS / BENEFICIAL OWNERS OF EQUITY SHARES OF BAJAJ CONSUMER CARE LIMITED (THE "COMPANY") FOR THE BUYBACK OF EQUITY SHARES THROUGH THE TENDER OFFER ROUTE UNDER THE SECURITIES AND EXCHANGE BOARD OF INDIA (BUY-BACK OF SECURITIES) REGULATIONS, 2018, AS AMENDED

This post-buylas unlike and exhibit shour exhibit should be read to the should be read t

Unless specifically defined herein, capitalised terms and abbreviations used herein shall have the same meaning as ascribed to them in the Public Announcement

#### DETAILS OF THE BUYBACK OFFER AND BUYBACK OFFER PRICE

- DETAILS OF THE BUYBACK

- DETAILS OF THE BUYBACK
  64.34.482 Equity Shares were bought back pursuant to the Buyback, at a price of INR 290-(Indian Rupees Two Hundred and Ninety only) per Equity Share.
  The total amount utilized in the Buyback was INR 1,86,59,99,780 excluding Transaction Costs.
  The Registrar to the Buyback i.e., KFin Technologies Limited (formerly known as KFin Technologies Privite Limited) (\*Registrar\*), considered a total of 16,979 valid bids for 30,083,488 Equity Shares in response to the Buyback, resulting in the tender of approximately 4.68 times the maximum number of Equity Shares proposed to be bought back. Of the total 17,199 bids received, 220 bids for 50,132 Equity Shares were not considered since they were not Eligible Shareholders as on the Record Date. Additionally, of the total 3.0,11,6334 Equity Shares for which valid bids were received, bids by 197 Eligible Shareholders for 15,239 Equity Shares under the Reserved Category for Small Shareholders and 29 Eligible Shareholders for 17,535 Equity Shares under the General Category, were over and above their shareholding as on the Record Date, and hence such Equity Shares have not been considered for the purpose of Acceptance.

The details of the valid bids considered by the Registrar are as follows:

Category	Number of Equity Shares reserved in the Buyback	Number of valid bids	Total Equity Shares validly Tendered	Response (%)
Reserved Category for Small Shareholders	10,10,200	15,401	30,69,165	303.82
General Category for all other Eligible Shareholders	54,24,282	1,578	2,70,14,323	498.03
Total	64,34,482	16,979	3,00,83,488	467.54

- 2.4 All valid bids were considered for the purpose of acceptance in accordance with the SEBI Buyback Regulations and the terms set out in the Letter of Offer. The communication of acceptance / rejection has been dispatched by the Registrar, via email, to the relevant Eligible Shareholders on Wednesday, September 24, 2025. In cases where email IDs were not registered with the Company or depositories, physical letters of acceptance / rejection have been dispatched to the Eligible Shareholders by the Registrar and the dispatch has been completed by Wednesday, September 24, 2025.
- responsable to the England solderinders by the Registrar and the dispatch has been completed by Wednesday, September 24, 2025.

  The settlement of accepted bids was completed by Indian Clearing Opporation Limited and the National Securities Clearing Opporations are supported by the Comparison of September 24, 2025. The Clearing Corporations has made direct funds pay-out to Eligible Shareholders whose Equity Shares have been Accepted under the Buyback. If bank account details of any Eligible Shareholders were not available or if the funds transfer instruction was rejected by the Reserve Bank of India / relevant bank(s), due to any reasons, then the amount payable to the concerned shareholder was transferred to the Shareholder's Broker for onward transfer to the Eligible Shareholders.
- Broker for onward transfer to the Eligible Shareholder.

  Demat Shares accepted under the Buyback were transferred to the Company Demat Account on Wednesday, September 24, 2025. The unaccepted Demat Shares, if any, have been returned to respective Eligible Shareholders / Shareholders brokers / custodians and lien has been removed by the Clearing Corporations on Wednesday, September 24, 2025. No Physical Shares were tendered in the Buyback.

  The extinguishment of 64,344.82 Equity Shares accepted under the Buyback all in dematerialised form, is currently under process and shall be completed in accordance with the SEBI Buyback Regulations on or before Monday, October 06, 2025.

- In accordance with the SEB Buyback regularizers of the before wonday, October 06, 2025.

  CAPITAL STRUCTURE AND SHAREHOLDING PATTERN

  The capital structure of the Company before and after the completion of the Buyback is set forth below.

Particulars	Pre-Buyback	Post completion of the Buyback		
Authorised share capital: 20,00,00,000 Equity Shares of INR 1 each	INR 20,00,00,000 20,00,00,000 Equity Shares of INR 1 each	INR 20,00,00,000 20,00,00,000 Equity Shares of INR 1 each		
Issued, subscribed and fully paid up share capital: 13,70,52,803 Equity Shares of INR 1 each	INR 13,70,52,803 13,70,52,803 Equity Shares of INR 1 each	INR 13,06,18,321 13,06,18,321 Equity Shares of INR 1 each		

3.2 Details of Eligible Shareholders from whom Equity Shares exceeding 1% of the total Equity Shares were bought back under the Buyback are as under:

Sr. No.	Name of the Eligible Shareholder	Number of Equity Shares Accepted Under the Buyback	Equity Shares Accepted as a % of Total Equity Shares Bought Back	Equity Shares Accepted as a % of Total Post Buyback Equity Capital of the Company
1	NIPPON LIFE INDIA TRUSTEE LTD-A/C NIPPON INDIA SMA	15,42,818	23.98	1.13
2	HDFC SMALL CAP FUND(Through its multiple schemes)	7,79,608	12.12	0.57
3	JUPITER INDIA FUND	2,86,375	4.45	0.21
4	DEEPAK BHAGNANI	2,51,846	3.91	0.18
5	QUANT MUTUAL FUND - QUANT VALUE FUND	2,21,887	3.45	0.16
6	RAVIRAJ DEVELOPERS LIMITED	1,85,431	2.88	0.14
7	ROHINI NILEKANI	1,40,170	2.18	0.1
8	THE JUPITER GLOBAL FUND-JUPITER INDIA SELECT	1,00,550	1.56	0.07
9	SHRIYAM BHAGNANI(Through its multiple schemes)	99,899	1.55	0.07
10	DEEP ONSHORE SERVICES PRIVATE LIMITED (Through its multiple schemes)	96,588	1.5	0.07
11	WISDOMTREE INDIA EARNINGS FUND	87,024	1.35	0.06
12	SOMANI STOCK BROKING PVT.LTD.	78,661	1.22	0.06
13	GOVERNMENT PENSION FUND GLOBAL	73,828	1.15	0.05

3.3 The shareholding pattern of the Company before and after completion of the Buyback is set out below:

Category of shareholder	Pre-Bi	uyback^	Post Buyback		
	Number of Equity Shares	% to the Equity Share Capital	Number of Equity Shares	% to the Equity Share Capital	
Promoters & Promoter Group along with persons acting in concert, (collectively "the Promoters")	5,61,25,000	40.95	5,61,25,000	42.97	
Foreign Investors (including Non Resident Indians, FIIs and Foreign Mutual Funds)	1,63,85,596	11.96	7,44,93,321	57.03	
Financial Institutions / Banks & Mutual Funds promoted by Banks / Institutions	2,27,65,620	16.61	W 10 V		
Others (Public, Public Bodies Corporate etc.)	4,17,76,587	30.48			
Total	13,70,52,803	100.00	13,06,18,321	100.00	

- Note: Subject to extinguishment of 64,34,482 Equity Shares accepted in the Buyback.
- ^ As on Record Date for Buyback i.e. September 5, 2025. MANAGER TO THE BUYBACK

#### ANANDRATHI

Anand Rathi Advisors Limited
11th Floor, Times Tower, Kamala City, Senapati Bapat Marg,
Lower Parel, Mumbai-400013, Maharashtra, India
Tel. no: +91 22 4047 7120

E-mail: bccl.buyback @rathi.com Website: www.anandrathiib.com

Investor grievance e-mail: grievance.ecm@rathi.com Contact person: Nikita Jaju SEBI Registration Number: INM000010478

DIRECTORS' RESPONSIBILITY

DIRECTOR'S RESPONSIBILITY in terms of Regulation 24(i)(a) of the SEBI Buyback Regulations, the Board accepts responsibility for all the information contained in this Post-Buyback Public Announcement and confirms that it contains true, factual and material information and does not contain any misleading information. This Post-Buyback Public Announcement is sized under the authority of the Board and in terms of the resolution passed by the Buyback Chip 24, 2025.

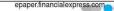
For and on behalf of the Board of Directors of

BAJAJ CONSUMER CARE LIMITED

Naveen Pandey Managing Director DIN: 09584377,

Vivek Mishra
Head-Legal & Company Secretary
Membership No.: A21901

Kushagra Bajaj Non-Executive Chairman DIN: 00017575, Date: September 24, 2025 Place: Mumbai











# कब्जा सूचना (अचल सम्पत्ति हेतु)

ऋण खारा संख्य	कर्मचर/ सह-कर्पचर/ गास्टर का नाम	मंग सूचन की शिव	क्शया त्रीव	कारा लेने की शिथ	वंदक सम्पत्ति का वर्णन
एक्कोबू/ एवडब्स्कार /१८१७/७४७३भ बीओः : सर्वेडार	সদুটোর বাউবান (কর্মনাং) তা প্রদর্গা দাশিকা (গল-কর্মবাং)	15-01-2025	कः ११.45.00.04/- (सः श्याकः त्राह्म जन्मात हजार यो तो पाँच तथा पिता चार गाँग) 15-07-20.05 तका देव	19-09-0026 (48078)	सम्मति के सभी जंत एवं संज : संगति क्यारा संज्या 499/2/6 क भाग अम डेटेंट में रिश्ता है, सेजस्त वीराम 1375 को सिंट, स्थाराज और स्वारंत करूली, दिला होत्या ए उन्हें कि जाराबांड आकार, मेंकर्टों : जारा : अन्य को संगति पुता 25 सीट, उर्दिक्त का पीट मोदी महत्त्व पुता 25 सीट, एवं अकार क्या का स्वीट, चुता 25 सीट महिला अमार खाम को संगति पुता 25 सीट

C+NTRUM Harden Colorin Any section plan bendan	कॉयोरिंट और पंजीकृत कार्यालकः यूनिट नं, 801, सेंट्रम हाउस, सीएसटी रोड, विद्यानगरी मार्ग, कलिना, सांताकृत (पूर्व), मुंबई – 4000%, CIN NO.: U65922MH2016PLC273826
	कब्जा सूचना

नीचे वर्षित राष्टि तथा संविदात्मक ब्याज, दंडात्मक ब्याज, शुल्क, लागत आदि के लिए सेंट्रम हाठसिंग फाइनेंस लिमिटेड के चार्ज के अधीन होगा।
ज्रमधारक का श्यान प्रतिनृत संपत्ति को विमोनित करने के लिए उपलब्ध समय के संदर्व मे अधिनियम की धारा 13 की उप–धारा (8) के प्रावधानों के प्रति आकृष्ट
की जाती है।

ब्रह. सं.	ऋण खाता सं./ ऋणधारक/सह- ऋणधारक का नाम	प्रतिभृत परिसंपतियों (अचल संपति) का विवरण	मांग सूबना की तिथि और कुल बकावा देव गणि (रु.)	करूजा लेने की तिथि			
1	MTCAG21006195 आदित्व कुमार ग्रिमंका यादव	अचल संपत्ति 162, प्लॉर नं, 3 व्या अधिकार, भाग और हिस्सा, क्षेत्रफल 1035 वर्ष फुट,नई आसादी, नगरता विष्णु, मौजा- दतीजी, तहार्सीच और जिला - किरोजबार-283203, उत्तर प्रदेश में कियत। नोहिडी: पूर्व रास्ता, पश्चिम: विवास सिंह की भूमि, उत्तर: अस्य की मूमि, दक्षिण: धर्मेंद्र कुमार का पसिंट	03-38-25	20-09-2025			
2	MTCAG22008330 सुरजीत सिंह सुमन देवी	क्षयल संपष्टि का अधिकार, भाग और हिस्सा, जो मीजा - हिमार्युप्टर, गृहसील और जिला - किरोलानार-283203, उत्तर प्रदेश में स्थित है, हिस्सक अंत्रफल 116.25 जो मीटर हैं। चीहरी, पूर्व विद्याराम की संपत्ति जीक्षम: अन्य की संपत्ति उत्तर हर प्रसाद की संपत्ति प्रक्रिण: सस्ता	(चाँदह लाख चार हजार एक	20-09-2025			
	हिताक: 25.09.2025 इस्ता:—ऑक्स्बर व च्यान: उत्तर प्रदेश सेंट्स झडरिया फाइनेस दि.						

@pnb Housing पंजीवत आपीलवः अर्थे तत, आर्थित पान, 22, प्रस्तुद्ध संधी क्षात्र कार्यालयः गीरावी हार्थित साहर्थेत विकिट्स, बी-2/3 वि

## प्रतिभूति हित (प्रवर्तन ) विध्यसक्ती, 2002 के निवम 3 (1) के साथ परित विधीय क्रास्तियों का प्रतिभूतिकरण और पुनरि एवं प्रतिभूति हित प्रवर्तन अधिनेयम, 2002 के अध्याय III की घारा 13 (2), अध्यतन संशोधित के अधीन सुपना

प्रशेशनीय दिवारण वार्तियार अधिकार 2008 का सामा वा कि या 3 (4) , माराम शामित के पूर्ण प्रश्न के स्थित प्रश्न वा विकार का स्थानिय के प्रश्न के स्थानिय के स्थान

ऋण् खाता संख्या	मध्येतर तथा सह-मध्येतर का नाम/पता	क्सानतदार(से) का नाम/पता	बंधक संपत्ति (याँ)	र्मांग सूचना की तिथि	माँच सुखना की विश्वि तसा बकाया नावि
1223/1189812 & NHL/RLUC/ 1223/1195369 #1 art —	(कार्यक्रा) और पूर्वी अगर खात, देवापु संगोधी मान, वार्वावीपुरा, कारण विकास विकास के तीर में स्थान के तीर कि मान -2501/1, (कार्यक्रम) और पूर्वी अगर खात, त्यीर मंदर 612, देवापुर्थ वंद, कारणीव्दार, अर्थीव्या, तार होना, कारण -2501/1, व्याद्वार वंद, कार्याव्याद्वार अर्थाव्याद्वार, तार होना, कारण-2501/1, व्याद्वार कारणीव्याद्वार के तीर के तीर कारण के तीर के तीर कारण के तीर कारण विकास के तीर कारण के तीर कारण के तीर की कारण के तीर (कार्यक्रा) भी पूर्वी कारण सात, नार निमा का वार्चा संख्या कारण के तीर कारण के तीर कारण के तीर की तीर कारण के तीर (कारण के तीर कारण के तीर कारण के तीर की तीर कारण के तीर कारण के तीर (कारण के तीर कारण के ती		नगर निगम प्लॉट संस्था- 548/780(3 35) वर्ग पूळा ग्राम-देवपुर, वार्ड केसरिखेंडा में स्थित-, जिला-लखनऊ (उत्तर प्रदेश) 262017		7,44,144,00/- (साल लाख चीवालीर हजार एक शी सीवालीस रुपये मात्र), रु, 7,77,844,00/- (सात लाख सराहतर रुपये हजार आहर सी

क्षिण कार्यावाद को ता कार्यों कार्या 20 करण की कार्या की
प्रतिभूति हित (प्रवर्तन ) निमगावती, 2002 के निमग 3 (1) के साम पठित वितीय आरितमें का प्रतिभृतिकरण और पुनर्निर्गान एवं प्रतिभृति हित प्रवर्तन अपिनियम, 2002 के अध्याय ।।। की पास 13 (2), अध्यतन संशोपित के अपीन सूमना

ऋण खाता संख्या	कर्णदार तथा सह-कर्णदार का नाम/पता	जनानतदाश(र्र) का नाम/पता	बंधक संपत्ति (याँ)	मॉंग सूकना की तिथि	मॉग सूचना के तिथि तक बकाया राशि
NHL/RJHA/ 1123/1184414 41.3/L srivit	(कन्दीवर) भी (मुश्री कवित्रा सथ, 219 क्षेत्रण रोह, हेरीवर नगर, क्षारावर, व्यावी क्षित्री स्थार होत्र, स्थार करावर होत्र होत्र क्षार करावर होत्र होत्र क्षार होत्र, 219 क्षार राह, हेरीवर नगर, करावर स्थार की (मुश्री क्षार होत्र, 219 क्षार राह, क्षार होत्र, होत्री, त्यार क्षार, क्षार हात्र, 219 क्षार राह, क्षार हात्र, करावर हात्र, क्षार हात्र, हात्र, क्षार		एव एन 275, मोहला इंदीबर, नगर बरुआसावर, झॉसी, झॉसी, उत्तर प्रदेश- 284201	(Recease 05, 2025	ह. 10,62, 281.00/- (दस लाख बासठ हजार रुपये दो सी इक्वासी मात्र)
41.011,-	(कार्यकार) के पूर्व की किया भीका, तकता कोता, प्रात्त, ताहुत, त्या, त्या		आवासीय संगति धारण, रहस्ता चेवर 113 जा दिस्सा, मोजा-छाता में विकास, महुल, तहस्कित-छाता, जिला महुल, प्रदेश, महुल, 281401	(No. 100) (No. 1	ह, 31.92, 641.36/- (रुप्य इक्लीच हाजार छुट्ट सी इक्ट्रालिस रुप्य और इल्लीच पैसे मात्र)
HOU/KMEE/ 9623/1125951 ਬੀ. ਗੀ. – ਸੇਵਰ	(कार्मादा) भी पूर्ण से गंगास, उठाए, भटावार, सेन्द्र, सन, प्रत्य प्रात्य (कार्यक्र) भी पूर्ण से गंगास, उठाए, भटावार, सेन्द्र, सेन्द्र, अन्तर, उठाए, भटावार, सेन्द्र, सेन्द्र, अन्तर, उठाए, प्रत्य (कार्यक्र) भी पूर्ण से मीन (कार्यक्र) भी पूर्ण से प्रत्य कार्यक्र) भी प्रत्य कार्यक्र से प्रत्य कार्य कार्यक्र से प्रत्य कार्यक्र से प्रत्य कार्यक्र से प्रत्य कार्य		प्लॉट नेबर 11 पर मध्यम, स्वरमा नेबर 142 व्य हिस्सा, और 139 एमज्जें उक्तमत, मार्डन कॉलोची ब्लॉक बी, पन पड़ नोंड रियमिंग पुल के चार बार खंजी माली रोड माम हिस्सारी मेरत मेरठ, मेरठ, उत्तर प्रदेश - 250002	Recree 05, 2025	०. 15.47, 340.00/- (पद्रह लाख रीतालीस हजार तीन सी प्रातीस रुपये मात्र)
NHURMEE/ 0824/5063430 회 최국급	(क्लंडर) औं पूर्व में वर्षों में वर्षों में वर्षों में वर्षों में प्राप्त कर . 5.5 , हुएँ डिहारी, में रह . क्ला प्रदेग, मान्य - 5510.5. (क्लंडरी भी पूर्व में ब्रामित महीन, दालन क्लांडर) भी पूर्व में हमा के स्वत , व्यार प्रदेग, मान्य - 2501.5. (ब्राह्म- क्लांडर) भी पूर्व में कुमा के मान्य कर ना-16.4. हुएँ डिहारी, महा , व्यार प्रदेश, मान्य - 2501.5. (क्लंडरा) भी पूर्व भी स्वती स्वतीम स्वतीम, स्वत क्लांडरी क्लांडर के स्वत कर . क्लंडरा के स्वत क्लंडरा के स्वत क्लंडरा के स्वत स्वता के प्रदेश प्रवाद के प्रताद के स्वत कर . इंटर डिहारी के स्वत क्लंडरा के स्वत क्लंडरा के प्रताद के स्वत कर . क्लांडरा के स्वत के स्वत के स्वत क्लंडरा के स्वत के स्वत क्लंडरा के स्वत		अग्रासीय भगन संस्था-154, सूर्वी रिठानी में, पंचीपती बीचला के पास, मेरठ, मेरठ, उत्तर प्रदेश, पासत 250002	(Berzie 05, 2025	ल. 13,92, 878,99/- (तेरह शाख बानवे हजार आठ सी अठहत्तर स्थारे और निन्धानवे पैसे मात्र

THE BIGGEST CAPITAL ONE CAN POSSESS KNOWLEDGE **SFINANCIAL EXPRESS** 

# **bajaj** consumer care

## **BAJAJ CONSUMER CARE LIMITED**

Corporate Identity Number (CIN): L01110RJ2006PLC047173

Registered Office: Old Station Road, Sevashram Chouraha, Udajpur- 313 001, Rajasthan
Corporate Office: 1231, 3rd Floor, Solitaire Corporate Park, 167, Guru Hargovind Marg, Chakala,
Andheri (East), Mumbai - 400 093, Maharashtra, India
Tel: +91 0294-2561631, 2561632; Website: www.bajajconsumercare.com · E-mail: complianceofficer@bajajconsumer.com

Contact Person: Vivek Mishra, Head-Legal & Company Secretary

POST-BUYBACK PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF EQUITY SHAREHOLDERS / BENEFICIAL OWNERS OF EQUITY SHARES OF BAJAJ CONSUMER CARE LIMITED (THE "COMPANY") FOR THE BUYBACK OF EQUITY SHARES THROUGH THE TENDER OFFER ROUTE UNDER THE SECURITIES AND EXCHANGE BOARD OF INDIA (BUY-BACK OF SECURITIES) REGULATIONS, 2018, AS AMENDED

This post-buyback public announcement (Past-Buyback Public Announcement ) is being made in accordance with Regulation 24(vi) and other applicable provisions of the Securities and Exchange Board of India (Buy-Back of Securities) Regulations, 2016, including any statutory amendment(s), modification(s) or re-enactment(s) thereof for the time being in force (FSEBI Buyback Regulations') regarding completion of the Buyback. This Post-Buyback Public Announcement should be read in conjunction with the public announcement dated Monday, September 1, 2025, and published on Tucaday, September 2, 2025 (Public Announcement) and the Letter of Offer dated Tucaday, September 9, 2025 in connection with the Buyback. Unless specifically defined herein, capitalised terms and abbreviations used herein shall have the same meaning as ascribed to them in the Public Announcement and the Letter of Offer date of Offer.

- the Letter of Offer.

  DETAILS OF THE BUYBACK OFFER AND BUYBACK OFFER PRICE

  The Board of Directors of the Company at its meeting held on Thursday, July 24, 2025 approved the buyback of up to 64,34.882 (Sixty Four Lakit Thirty Four Thousand Four Hundred Eighty Two) fully paid-up Equity Shares (representing 4,69% of the total number of Equity Shares in the total paid-up equity capital of the Company as on March 31, 2025, from the shareholders beneficial owners of Equity Shares in the total paid-up equity capital of the Company (excluding Promoters and members of the Promoter Group) as on the Record Date, being Friday, September 5, 2025, on a proportionate basic, through the "semonters and members of the Promoter Group) as on the Record Date, being Friday, September 5, 2025, on a proportionate basic, through the "semonters and members of the Promoter Group) as on the Record Date, being Friday, September 5, 2025, on a proportionate basic, through the "fembers of the Company (excluding Promoters and March 13, 2025, except and the Promoters of the Company) per Equity Share (the "Buyback Offer Size represented 23.70% at 88% of the saggregate of the Company (etly) paid-up equity capital and free reserves as per the audited standations financial statements, and audited consolidated financial statements and such the Company for the year ended March 31, 2025, respectively, (the latest standatione and consolidated udited financial statements available as on the date of the Board Meeting, recommending the proposal of the Buyback).

  The Company and object the through the proposal of the Buyback was implemented using the "Mechanism for acquisition of shares
- date of the Board Meeting, recommending the proposal of the Buyback). The Company adopted the tender offer route for the purpose of the Buyback. The Buyback was implemented using the "Mechanism for acquisition of shares through Stock Cxchange" notified by the Securities and Exchange Doard of India ("SEDI") vide SCDI circular no. SEBIHOICFOPLOGYCIAIT/2015 dated April 3, 2015 and SEBI circular EXDIDORZ/CIR/P/2016/131 dated December 9, 2016 read with SEBI circular no SEBIHOICFOPLOCR/IUCR/P/2026/1456 dated August 13, 2021 and SEBIS circular SEBIHOICFDPO-Z/P/CIR/2023/35 dated March 8, 2023, and such other circulars or notifications, as may be applicable, including any amendments or statutory modifications for the time being in force.

  The Buyback Opening Date was Thursday, September 11, 2025, and the Buyback Closing Date was Wednesday, September 17, 2025.
- DETAILS OF THE BUYBACK

- DETAILS OF THE BUYBACK
  64,34,482 Equity Shares were bought back pursuant to the Buyback, at a price of INR 290<sup>4</sup>. (Indian Rupees Two Hundred and Ninety only) per Equity Share.
  The Intal amount utilized in this Ruyback was INR 1,86,59,99,780 excluding Transaction Crosts.
  The Registrar to the Buyback, i.e., KFin Technologies Limited (formerly known as KFin Technologies Private Limited) ("Registrar"), considered a total of 16,979 valid bios for 3,0,03,486 Equity Shares in response to the Buyback, resulting in the tender of approximately 4,59 times the maximum number of Equity Shares proposed to be bought back. Of the total 17,199 bids received, 220 bids for 50,132 Equity Shares were not considered since they were not Eligible Shareholders as on the Record Data. Additionally, of the total 3,011,63,34 Equity Shares which valid bids were received, bids by 197 Eligible Shareholders for 15,239 Equity Shares under the Reserved Category, for Small Shareholders and 29 Eligible Shareholders for 17,559 Equity Shares under the Record Data. Additionally, of the total 3,011,63,34 Equity Shares when the General Category, were over and above their shareholding as on the Record Data, and hence such Equity Shares have not been considered for the purpose of Acceptance.

The details of the valid bids considered by the Registrar are as follows:

Category	Number of Equity Shares reserved in the Buyback	Number of valid bids	Total Equity Shares validly Tendered	Response (%)
Reserved Category for Small Shareholders	10,10,200	15,401	30,69,165	303.82
General Category for all other Eligible Shareholders	54,24,282	1,578	2,70,14,323	498.03
Total	64,34,482	16,979	3,00,83,488	467.54

- Loss

  4. All valid bids were considered for the purpose of acceptance in accordance with the SEBB buybback Regulations and the terms sot out in the Letter of Offer. The communication of acceptance / rejection has been dispatched by the Registrar, via email, to the relevant Eligible Shareholders on Wednesday, September 24, 2025. In cases where email Ibs were not registered with the Company of depositories, physical letters of acceptance / rejection have been dispatched to the Eligible Shareholders by the Registrar and the dispatch has been completed by Wednesday, September 24, 2025. The settlement of accepted bids was completed by Indian Clearing Corporation Limited and the National Securities Clearing Corporation Limited (the "Clearing Corporation Limited and the National Securities Clearing Corporation Limited and the National Securities of Corporation Limited and the National Securities Clearing Corporation Limited and the National Securities of Corporation Limited and the National
- Broket for onward transfer to the Eligible Shareholder. Demat Shares accepted under the Buyback were transferred to the Company Demat Account on Wednesday, September 24, 2025. The unaccepted Demat Shares, if any, have been returned to respective Eligible Shareholders / Shareholders brokers / custodians and lien has been removed by the Clearing Corporations on Wednesday, September 24, 2025. No Physical Shares were tendered in the Buyback. The extinguishment of 63,34.982 Equity Shares accepted under the Buyback, all in dematerialised form, is currently under process and shall be completed in accordance with the SEIB buyback Regulations on or before Monday, October 06, 2025.

  CAPITAL STRUCTURE AND SHAREHOLDING PATTERN

3.1 The capital structure of the Company before and after the completion of the Buyback is set forth below

Particulars	Pre-Buyback	Post completion of the Buyback		
Authorised share capital: 20,00,00,000 Equity Shares of INR 1 each	INR 20,00,00,000 20,00,00,000 Equity Shares of INR 1 each	INR 20,00,00,000 20,00,00,000 Equity Shares of INR 1 each		
Issued, subscribed and fully paid up share capital: 13,70,52,803 Equity Shares of INR 1 each	INR 13,70,52,803 13,70,52,803 Equity Shares of INR 1 each	INR 13,06,18,321 13,06,18,321 Equity Shares of INR 1 each		

3.2 Details of Eligible Shareholders from whom Equity Shares exceeding 1% of the total Equity Shares were bought back under the Buyback are as under

Sr. No.	Name of the Eligible Shareholder	Number of Equity Shares Accepted Under the Buyback	Equity Shares Accepted as a % of Total Equity Shares Bought Back	Equity Shares Accepted as a % of Total Post Buyback Equity Capital of the Company
1	NIPPON LIFE INDIA TRUSTEE LTD-A/C NIPPON INDIA SMA	15,42,818	23.98	1,13
2	HDFC SMALL CAP FUND(Through its multiple schemes)	7,79,608	12.12	0.57
3	JUPITER INDIA FUND	2,86,375	4.45	0.21
4	DEEPAK BHAGNANI	2,51,846	3.91	0.18
5	QUANT MUTUAL FUND - QUANT VALUE FUND	2,21,887	3.45	0.16
6	RAVIRAJ DEVELOPERS LIMITED	1,85,431	2.88	0.14
7	ROHINI NILEKANI	1,40,170	2.18	0.1
8	THE JUPITER GLOBAL FUND-JUPITER INDIA SELECT	1,00,550	1.56	0.07
9	SHRIYAM BHAGNANI(Through its multiple schemes)	99,899	1.55	0.07
10	DEEP ONSHORE SERVICES PRIVATE LIMITED (Through its multiple schemes)	96,588	1.5	0.07
11	WISDOMTREE INDIA EARNINGS FUND	87,024	1.35	0.06
12	SOMANI STOCK BROKING PVT.LTD.	78,661	1.22	0.06
13	GOVERNMENT PENSION FUND GLOBAL	73,828	1.15	0.05

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Category of shareholder	Pre-Buyback <sup>^</sup>		Post Buyback	
	Number of Equity Shares	% to the Equity Share Capital	Number of Equity Shares	% to the Equity Share Capital
Promoters & Promoter Group along with persons acting in concert, (collectively "the Promoters")	5,61,25,000	40.95	5,61,25,000	42.97
Foreign Investors (including Non Resident Indians, FIIs and Foreign Mutual Funds)	1,63,85,596	11.96	7,44,93,321	57.03
Financial Institutions / Banks & Mutual Funds promoted by Banks / Institutions	2,27,65,620	16.61	20.00	
Others (Public, Public Bodies Corporate etc.)	4,17,76,587	30.48		
Total	13 70 52 803	100.00	13 06 18 321	100.00

<sup>\*</sup> Note: Subject to extinguishment of 64,34,482 Equity Shares accepted in the Buyback.

^ As on Record Date for Buyback i.e. September 5, 2025.

MANAGER TO THE BUYBACK

INVESTIGATE BANKING.
Anand Rathi Advisors Limited
11th Floor, Times Tower, Kamala City, Senapati Bapat Marg,
Lower Parel, Mumbai-400013, Msharashtra, India
Tel. no: + 91 22 4047 / 1/20
E-maili: bod buyback @arlhi.com
Website: www.anandrathib.com
Investor grievance e-mail: grievance.ecm@rathi.com
Contact person: Nikita Jaju
SEBI Registration Number: INM000010478

SEBI Registration Number: IMMUUUU1470
DIRECTIORS: RESPONSIBILITY
In terms of Regulation 24()(e) of the SEBI Buyback Regulations, the Board accepts responsibility for all the information contained in this Post-Buy
Public Announcement and confirms that it contains true, factual and material information and does not contain any misleading information. This Post-Buy
Public Announcement is issued under the authority of the Board and in terms of the resolution passed by the Buyback Committee on September 24, 7

For and on behalf of the Board of Directors of

#### BAJAJ CONSUMER CARE LIMITED

Sd/-Kushagra Bajaj Non-Executive Chairman DIN: 00017575,

Managing Director DIN: 09584377,

Sd/-Vivek Mishra Head-Legal & Company Secretary Membership No.: A21901

10वीं की 9 मार्च और 12वीं की 9 अप्रैल तक चलेंगी

# सीबीएसई: 10वीं और 12वीं की परीक्षाएं 17 फरवरी से

### 10वीं की दूसरी परीक्षा 15 मई से एक जून तक

अजमेर। केन्द्रीय माध्यमिक शिक्षा बोर्ड ने 10वीं अभार राजन्त्राय मान्यानका तराबा बाड न 10 वर्षे व 12 वर्षे को मुख्य परीक्षाओं तथा 10 वर्षे की दूसरी परीक्षा की संभावित डेटरगेट जारी कर दी है। इसके अनुसार 10 वर्षे की पहली परीक्षा 17 फरवरी से शुरू होगी, जो 9 मार्च को खुत्म होगी। इसी तरह पुरूषा, जान भाग के खेरा होगा है हैं। 12वीं की परीक्षाएं 17 फरवरी से शुरू होकर 9 अप्रैल तक चलेंगी। इघर, 10वीं की दूसरी परीक्षा 15 मई से शुरू होगी, जो एक जून का सम्पन्न होगी। बोर्ड ने यह स्मष्ट किया है कि यह डेटशीट अस्थाई है। स्कूलों की ओर से परीक्षार्थियों की अन्तिम सूची र रिक्रा के जोर के स्वितान के दिशीट जारी की जाएगी।बोर्ड के परीक्षा नियंत्रक डॉ. संयम भारद्वाज के अनुसार सभी हितधारकों की ओर से प्रभावी योजना बनाने और दायित्वों के निष्पादन को सुगम बनान के लिए बॉर्ड ने वर्ष 2025 के लिए केश्व 9 और 11 के पंजीकरा आंबाड़ों के आधार पर इन परीक्षाओं की संगाधित डेटशीट जारी को है। परीक्षाएं सुबह साढ़ें 10 से वीएस डेंड्ड के की एस एक पारी में होंगी। कुछ विषयों की परीक्षा सुबह साढ़ें 10 से दीपहर साढ़ें 21 बने तक भी होगी। इस्प्र, संगाधित डेटशीट बोर्ड की अधिकृत वेबसाइट पर उपलब्ध है। बनाने के लिए बोर्ड ने वर्ष 2025 के लिए कक्षा

#### राज्यसभा चनाव

#### कश्मीर की 4, पंजाब की एक सीट के लिए 24 . अक्टूबर को चुनाव

एजेंसी/नई दिल्ली।केन्द्रशासित प्रदेश जम्मू-कश्मीर से चार तथा पंजाब से एक राज्यसभा सीट के लिए 24 अक्टूबर को मतदान कराया जाएगा। अक्टूबर को मतदान कराया जाएगा। चुनाव आयोग ने बुधवार को बताया कि इसकी छह अक्टूबर को अधिसूचना जारी की जाएगी और 13 अक्टूबर तक उम्मीदवार नामांकन कर सकेंग। नामांकन पत्रों की जांच 14 अक्टूबर तक की जाएगी और उम्मीदवार द्वारा ति अवदूवर का नाम वापस लिए जा सकेंगे।आयोग ने बताया कि राज्य सभा की द्विवार्षिक चुनाव प्रक्रिया के तहत 24 अक्टूबर को इन सभी पांच सीटों को भरने के लिए सुबंह नौ बजे से शाम चार बजे तक मतदान होगा और उसी दिन शाम पांच बजे से वोटों की गिनती का काम शुरू कर दिया जाएगा।

#### रागासा की चपेट में ताइवान, 17 की मौत

एजेंसी/नई दिल्ली/हांगकांग। शक्तिशाली तूफान, रागासा से ताइवान में 17 लोगों की मौत हो गई है और 18 अन्य घायल हुए हैं। ताइवान में कहर बरपाने के बाद रागासा तूफान दनिया के सबसे घनी आबादी वाले . नेटों में से एक की ओर बढ़ रहा है तटा म सं एक का आर बढ़ रहा ह जिसे देखते हुए अब तक दक्षिणी चीन में लगभग 20 लाख लोगों को सुरक्षित स्थानों पर भेजा गया है।स्थानीय अधिकारियों ने बताया कि रागासा के कारण लगभग 100 लोग अभी भी फंसे हुए हैं। इस वर्ष के सबसे शक्तिशाली तूफान रागासा ने बुधवार को वित्तीय केंद्र हांगकांग दक्षिणी चीन के बड़े हिस्सों को ठप

#### प्रदर्शन को बेहतर करने के लिए बना सकेंगे योजना

रागर अना सका पाजनी संभावित देडरील जारी करने से प्राप्त अपने प्रदर्शन को बेहतर बनाने के लिए अध्ययन की योजना तैयार कर सकेंगे। यहीं नहीं, स्कूल अपनी श्रीसणिक और प्रशासिक गतिवितियों को, जिनमें परीक्षा और मृख्यांकन कार्यों के लिए शिक्षकों की तैनाती भी शांमिल है। शिक्षक छुट्टियों सहित अपने ब्लिकित कार्यकर्यों की योजना बना मुस्तेन। गत कार्यक्रमों की योजना बना सकेंगे।

#### 204 विषयों की परीक्षा, 45 लाख परीक्षार्थी देंगे

बोर्ड के अनुसार साल 2026 में भारत और विदेशों के 26 देशों से कहा। 10वीं और 12वीं के 204 विषयों में करीब 45 लाख परीक्षार्थियों के शामिल होने की उम्मीद है। बोर्ड ने बताया कि उत्तर-हान का उम्माद है। बांड न बताया 10 उत्तर: पुरिस्तानओं का मूरणांक प्रतिकेत विषय की परीक्षा के 10 दिन बाद शुरू होगा और 12 दिनों के भीतर पूरा हो जाएगा। उदाहरण के लिए यदि कक्षा 12वीं की भीतिकी वियय की परीक्षा 20 फरवरी को निक्षां वित्तर समात होगा।

#### तकनीकी खराबी या मोसाद का हाथ?

## युएन में फिलिस्तीन की चर्चा होते ही बंद हुआ 4 वर्ल्ड लीडर्स का माइक

न्यूयॉर्क। न्यूयॉर्क में हो रही संयुक्त राष्ट्र महासभा की बैठक में इस बार सबका ध्यान एक अलग रहा लेकिन जैसे ही उन्होंने फिलिस्तीन को मान्यता देने की बात छेड़ी, उनका माइक ऑफ हो बात छड़ा, उनका माइक आफ हा गया। कुछिमन्द तक हॉल में सन्नाटा छाया रहा। दक्षिण अफ्रीका के राष्ट्रपति सिरिल रामाफोसा के साथ भी यही घटना घटी। उन्होंने जैसे ही फिलिस्तीन का मुद्दा उठाया, ही घटना पर चला गया । फिलिस्तीन के समर्थन में बोलने वाले नेताओं का माइक अचानक बंद हो गया। एक नहीं, दो नहीं बल्कि चार नेताओं को इसका सामना करना पडा। इसी वजह से बैठक में मोसाद का नाम माइक ऑफ हो गया। चर्चा में आ गया। इंडोनेशिया के राष्ट्रपति जब गाजा में शांति सेना तैनात करने की बात कर् रहे थे शक की सई मोसाद पर तो उनका माइक ऑफ हो गया। ठीक ऐसा ही तुर्किए के राष्ट्रपति रेचेप तैयप एदींगन के साथ हुआ। जब उन्होंने हमास को आतंकी न मानने और फिलिस्तीन के समर्थन की बात की. तो अचानक आवाज गायब हो गई। ट्रांसलेटर को कहना पड़ा, इनकी आवाज चली गई है। यही नहीं, कनाडा के प्रधानमंत्री मार्क कार्नी ने जब फिलिस्तीन और

अब सवात ये है कि आख्रिर हर बार फिलिस्तीन के समर्थन पर ही माइक क्यों बंद हुआ? क्या ये केवल तकनीकी खराबी थी, जैसा कि यूएन ने कहा, या फिर इसके पीछे कोई खुफिया दखल था? कई देशों के नेता मानते हैं कि यह संयोग नहीं हो सकता।चूँकि इजरायल फिलिस्तीन को अंतरराष्ट्रीय मंच पर बढ़ते समर्थन को बर्दाश्त नहीं कर सकता, इसलिए शक की सुई उसकी खुफिया एजेंसी मोसाद पर टिक गई है।

#### मशहूर कन्नड़ उपन्यासकार एसएल भैरप्पा का 94 साल की उम्र में निधन

एजेंसी/बेंगलुहा प्रख्यात कनाइ उपन्यासकार एस एल भैरपा का बुधवार को निधन हो गया। वह 94 वर्ष के थे और कुछ वर्षों से अस्वस्थ चल रहे थे। उन्होंने बेंगलुह के राजाजीनगर स्थित राष्ट्रीत्थान अस्पताल में अंतिम सांस ली। वह कई वर्षों से अस्वस्थ राष्ट्र[शामा अस्पताल में आतम सांस लो। वह कंद्र वापा से अस्वस्थ्य से और पिछले एक साल से पत्रकार विश्वेषण पर के बेंगानूक स्थित आवास पर रह रहे थे। वह मूलतः मैसुरू के रहने वाले थे भैरप्पा का जन्म 26 जुलाई, 1934 को हासन जिले के संतिश्यत मांच में हुआ था। उनका जन्म एक मौत्व परिवार में हुआ था। लेकिन सारी बाधाओं को पार करते हुए कनाइ के सबसे अधिक पढ़े जाने वाले लेखकों में से एक बने।

## मेडिकल कॉलेजों में स्नातकोत्तर की 5,000 स्नातक की 5023 सीटें बढ़ाने को मंजुरी

दो-राष्ट समाधान पर बात की तो शुरूआत में उनका भाषण सामान्य

### सीएसएस के तीसरे चरण को मंजुरी



एजेंसी/नई दिल्ली। केन्द्र सरकार ने अस्पताले के सुद्दक्तिरण और उन्त्यन के लिए स्नातकोत्तर की पांच हजार सीटें और स्नातक की 5023 सीटें बढ़ाने की मंजूरी दी हैं। केंद्रीय सूचना प्रसारण मंत्री अश्वनी वैष्णव ने बुधुवार को बताया कि प्रधानमंत्री नरेन्द्र मोदी की अध्यक्षता में वेद्रीय में प्रमंदल ने मौजूदा राज्य सरकार (केंद्र सरकार के मेडिकल कॉलेजॉं,स्टैंडअलोन पीजी संस्थानों/सरकारी अस्पतालों के सुदृढ़ीकरण और उन्नयन के लिए केंद्र प्रायोजित योजना (सीएसएस) के तीसरे चरण को मंजुरी दे दी है ताकि 5,000 स्नातकोत्तर की सीटें और एमबीबीएस के लिए 5,023 सीटें बढ़ाई जा सकें। इस पहल से महत्वपूर्ण रूप से स्नातक चिकित्सा क्षमता में वृद्धि होगी, अतिरिक्त स्नातकोत्तर सीटें सृजित करके विशेषज्ञ डॉक्टरों की उपलब्धता बढ़ेगी और सरकारी चिकित्सा संस्थानों में नई विशेषज्ञताओं की शुरुआत संभव होगी। इससे देश में डॉक्टरों की समग्र उपलब्धता

#### जारी किए जाएंगे दिशा-निर्देश

उन्होंने कहा कि स्वास्थ्य एवं परिवार कल्याण मंत्रालय

## रेलवे कर्मचारियों को मिलेगा 78 दिनों का बोनस

पार्ग प्राण्टा सामान्य क्रांमीत्र अच्छा प्रश्न को देवते हुए प्रधानमंत्री के उत्कृष्ट प्रश्न को देवते हुए प्रधानमंत्री करेंद्र मोदी की अध्यक्षता में ने केंद्रीय मोत्रिमंहल ने बुख्या को 10 लाख 91 हजार 146 रेजने क्रमंत्रीरोंयों को 1865.68 कटोड़ रुपए के 79 दिनों के उत्पादकता-आवारियों करावता प्रभाव को मंजूरी हो बीच प्राप्त के सुधानमंत्री को सुधानमंत्र को मंजूरी हो दी था पात्र रेजने कर्मवारियों रुपी प्राण्टान प्रभाव स्थाव प्रधानमंत्रियों करावा प्राण्टा स्थाव स्थाव स्थावरियों रुपी प्राण्टामा स्थावर स्थावर प्रधानमंत्र स्थावर प्रधानमंत्रीरों रुपी प्राण्टामा स्थावर स्थावर प्राण्टामा स्थावर स्था स्थावर स्यावर स्थावर स्थावर स्थावर स्थावर स्थावर स्थावर स्थावर स्थावर स्था को पीएलबी का भुगतान प्रत्येक वर्ष दुर्गा पुजा/दशहरा की छुट्टियों से पहले किया जाता है। पूजार्थशस्य की शुक्रशास पहला क्या जाता है। इस वर्ष भी जाभाग 10.91 लाख अराजपत्रित रेलवे कर्मचारियों को 78 दिनों के वेतन के बराबर पीएलबी राशि का भुगतान किया जा रहा है। पीएलबी का भुगतान रेलवे के प्रदर्शन में सुधार पाएनको का भुगतान दलत के प्रदेशन में सुवार की दिशा में काम करने के लिए उत्तेव कर्मवारियों को प्रेरित करने हेंचु एक प्रोत्साहन के रूप में कार्य करता है। प्रत्येक पात्र रेलवे कर्मवारी के लिए 78 दिनों के दोतन के बराबर पीएनबी की अधिकतम देव दाशि 17 हजार 951 रूपए है। उपरोक्त राशि विभिन्न श्रीणवों के रेलवे कर्मवारियों जैसे हैंक मेंटेनर, लोको पायलट, ट्रेन मैनेजर (गार्ड), मंदनर, लाका पायंतर, द्रम मनजर (गांड), रहेशन मारदर, सुप्रदाब्धनर, तक्मीशियन, तकनीशियन हेत्पर, पॉइंट्समैन, मंत्रालियक कर्मचारी और अन्य शुप सी कर्मचारियों को सुजाना की वाणणी वर्ष 2044-25 में रेतने ने रिकॉर्ड 1614.90 ब्रितियन टन माल दुलाई की और लगभग ७ ३ बिलियन यात्रियों को होया।

द्वारा योजनाओं के कार्यान्वयन के लिए विस्तृत दिशानिर्देश जारी किए जाएंगे। वर्तमान में देश में 808 मेडिकल कॉलेज हैं, जो दुनिया में सबसे ज्यादा हैं और जिनकी कल प्रवेश क्षमता 1,23,700 एमबीबीएस सीटें हैं।

## **bajaj** consumer care **BAJAJ CONSUMER CARE LIMITED**

Corporate Identity Number (CIN): L01110RJ2006PLC047173
Registered Office: Old Station Road, Sevashram Chouraha, Udaipur- 313 001, Rajasthan
Corporate Office: 1231, 3rd Floor, Solitaire Corporate Park, 167, Guru Hargovind Marg, Chakala,
Andheri (East), Mumbai - 400 093, Maharashtra, India
Tel: +91 0294-2561631, 2561632, Website: vww.bajajaconsumercare.com - E-mail: complianceofficer@bajajco
Contact Person: Vivek Mishra, Head-Legal & Company Secretary

Contact Person: Vivek Mistria, Head-Legal & Company Secretary

POST-BUYBACK PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF EQUITY SHARES LODERS / BENEFICIAL OWNERS OF EQUITY SHARES

OF BAJAJ CONSUMER CARE LIMITED (THE "COMPANY") FOR THE BUYBACK OF EQUITY SHARES THROUGH THE TENDER OFFER ROUTE

UNDER THE SECURITIES AND EXCHANGE BOARD OF INDIA (BUY-BACK OF SECURITIES) REGULATIONS, 2018, AS AMENDED

This post-kuyback public announcement (Pest-Buyback Public Announcement) is being made in accordance with Regulation, 2014, and other applicable provisions of the Securities and Exchange Board of India (Buy-Back of Securities), including any statutory amendment(s), modification(s) or re-enactrenet(s) thereof for the time being in force ("SEBI Buyback Regulations.") regarding completion of the Buyback.

This Post-Buyback Public Announcement should be read in conjunction with the public announcement and Monday, September 1, 2025, and published on Tuesday, September 2, 2025 ("Public Announcement") and the Letter of Offer dated Tuesday, September 9, 2025 in connection with the Buyback. itions used herein shall have the same meaning as ascribed to them in the Public An

DETAILS OF THE BUYBACK OFFER AND BUYBACK OFFER PRICE

- DETAILS OF THE BUYBACK OFFER AND BUYBACK OFFER PRICE
  The Board of Directors of the Company at its meeting held on Thursday, July 24, 2025, approved the buyback of up to 64,34,482 (Skirty Four Lakh Thirty Four Thousand Four Hundred Eighly Two) fully paid-up (Equily Shares (representing 4,69% of the total number of Equily Shares in the total paid-up equily countries for the Company at the Company of the Company in the Company of the Company's fully paid-up equily capital and fee reserves as per the audited standatione financial statements and audited consolidated financial statements of the Company's fully paid-up equily capital and fee reserves as per the audited standatione financial statements and audited consolidated financial statements of the Domany for the year ended March 31, 2025, respectively, (he latest standatione and consolidated financial statements was taken to the Domany of the Search March 2025, respectively, (he latest standatione and consolidated financial statements available as on the date of the Board Meeting, recommending the proposal of the Boards Meeting, recommending the proposal of the Scale Boards Meeting, recommending the proposal of the Scale Boards and Scale Boards Meeting, recommending the proposal of the Scale Boards and Sca

- 64,34,482 Equity Shares were bought back pursuant to the Buyback, at a price of INR 290/- (Indian Rupees Two Hundred and Ninety only) per Equity Share:
- The total amount utilized in the Buyback was INR 1,86,59,99,780 excluding Transaction Costs.
- The total amount utilized in the Buyback was INR 1,86,59,97,80 excluding Transaction Costs.

  The Registrar to the Buyback is, KFR Technologies Limited (formerly known as KFR Technologies Private Limited) ('Registrar'), considered a total of 16,979 valid bids for 3,00,83,488 Equily Shares in response to the Buyback, resulting in the tender of approximately 4.69 times the maximum number of 16,979 valid bids for 3,00,83,488 Equily Shares better to total 17,199 bids received, 220 bids for 50,132 Equily Shares wordshed since they were not Eligible Shareholders as on the Record Date. Additionally, of the total 3,01,16,334 Equily Shares for which valid bids were received, 20 bids by 197 Eligible Shareholders in 15,203 Equily Shares under the Reserved Category for Small Shareholders and 20 Eligible Shareholders in 17,553 Equily Shares under the Ceremal Category, were over and above their shareholding as on the Record Date, and hence such Eguity Shares have not been considered for the purpose of Accordance.

The details of the valid bids considered by the Registrar are as follows:

Category	Number of Equity Shares reserved in the Buyback	Number of valid bids	Total Equity Shares validly Tendered	Response (%)
Reserved Category for Small Shareholders	10,10,200	15,401	30,69,165	303.82
General Category for all other Eligible Shareholders	54,24,282	1,578	2,70,14,323	498.03
Total	64,34,482	16,979	3,00,83,488	467.54

- 24.74 All valid bids were considered for the purpose of acceptance in accordance with the SEBI Buyback Regulations and the terms set out in the Letter of Offer. The communication of acceptance / rejection has been dispatched by the Registrar, via email, to the relevant Eligible Shareholders on Wednesday, September 24, 2025. In cases where email lib were not registered with the Company or despositions, physical below of acceptance / rejection have been dispatched to the Eligible Shareholders by the Registrar and the dispatch has been completed by Wednesday, September 24, 2025.

  25. The settlement of accepted bids was completed by indian Clearing Corporation Limited and the National Securities Clearing Corporation. Limited (the "Clearing Corporation Limited the "Clearing Corporat
- 2.6 Demail Shares accepted under the Buylanck were transferred to the Company Demail Account on Wednesday, September 24, 2025. The unaccepted I Shares, if any, have been returned to respective Eligibis Shareholders / Shareholders forokers / custodians and Iten has been removed by the Ck Corporations on Wednesday, September 24, 2025. No Physical Shares were tendered in the Buylanck.
- The extinguishment of 64,34,32 Equity Shares accepted under the Buyback, all in dematerialised form, is currently under process and shall be comin accordance with the SEB Buyback Regulations on or before Monday, October 06, 2025.

  CAPITAL STRUCTURE AND SHAREHOLDING PATTERN

Particulars	Pre-Buyback	Post completion of the Buyback	
Authorised share capital: 20,00,00,000 Equity Shares of INR 1 each	INR 20,00,00,000 20,00,00,000 Equity Shares of INR 1 each	INR 20,00,00,000 20,00,00,000 Equity Shares of INR 1 each	
Issued, subscribed and fully paid up share capital: 13,70,52,803 Equity Shares of INR 1 each	INR 13,70,52,803 13,70,52,803 Equity Shares of INR 1 each	INR 13,06,18,321 13,06,18,321 Equity Shares of INR 1 each	

Note: Subject to extinguishment of 64,54,482 Equity Shares exceeding 1% of the total Equity Shares were bought back under the Buyback are as under:

Sr. No.	Name of the Eligible Shareholder	Number of Equity Shares Accepted Under the Buyback	Equity Shares Accepted as a % of Total Equity Shares Bought Back	Equity Shares Accepted as a % of Total Post Buyback Equity Capital of the Company
1	NIPPON LIFE INDIA TRUSTEE LTD-A/C NIPPON INDIA SMA	15,42,818	23.98	1.13
2	HDFC SMALL CAP FUND(Through its multiple schemes)	7,79,608	12.12	0.57
3	JUPITER INDIA FUND	2,86,375	4.45	0.21
4	DEEPAK BHAGNANI	2,51,846	3.91	0.18
. 5	QUANT MUTUAL FUND - QUANT VALUE FUND	2,21,887	3.45	0.16
6	RAVIRAJ DEVELOPERS LIMITED	1,85,431	2.88	0.14
7	RÓHINI NILEKANI	1,40,170	2.18	0.1
8	THE JUPITER GLOBAL FUND-JUPITER INDIA SELECT	1,00,550	1.56	0.07
9	SHRIYAM BHAGNANI(Through its multiple schemes)	99,899	1,55	0.07
10	DEEP ONSHORE SERVICES PRIVATE LIMITED (Through its multiple schemes)	96,588	1.5	0.07
11	WISDOMTREE INDIA EARNINGS FUND	87,024	1.35	0.06
12	SOMANI STOCK BROKING PVT.LTD.	78,661	1.22	0.06
13	GOVERNMENT PENSION FUND GLOBAL	73,828	1.15	0.05

Subject to extinguishment of 64,34,482 Equity Shares accepted in the Buyback.

The characteristics pattern of the Company before and after completion of the Buyback is set out below.

Category of shareholder	Pre-Bi	yback*	Post Buyback	
	Number of Equity Shares	% to the Equity Share Capital	Number of Equity Shares	% to the Equity Share Capital
Promoters & Promoter Group along with persons acting in concert, (collectively "the Promoters")	5,61,25,000	40.95	5,61,25,000	42.97
Foreign Investors (including Non Resident Indians, Fils and Foreign Mutual Funds)	1,63,85,596	11.96	7,44,93,321	57.03
Financial Institutions / Banks & Mutual Funds promoted by Banks / Institutions	2,27,65,620	16.61	0.000	
Others (Public, Public Bodies Corporate etc.)	4,17,76,587	30.48		
Total	13 70 52 803	100.00	13 06 18 321	

- Note: Subject to extinguishment of 64,34,482 Equity Shares accepted in the Buyback As on Record Date for Buyback i.e. September 5, 2025.

#### MANAGER TO THE BUYBACK ANANDRATHI

Anand Rathi Advisors Limited
11th Floor, Times Tower, Karnala City, Senapati Bapat Marg,
Lower Parel, Muntbai-400013, Maharashtra, India
Tel. no: 9 12 24 4947 7120
E-mail: bool.buyback @rathi.com
Website: www.anandrathilb.com
Investor grievance e-mail: grievance.ecm@rathi.com
Contact person. Nikita Jaju
SEBI Registration Number: INM000010478

DIRECTORS' RESPONSIBILITY

DIRECTOR'S RESPONDENT IN IN THE SEBI Buyback Regulations, the Board accepts responsibility for all the information contained in this Post-Buyback Public Announcement and confirms that it contains true, factual and material information and does not contain any misleading information. This Post-Buyback Public Announcement is susted under the authority of the Board and in terms of the resolution passed by the Buyback Carried Park 24, 2025.

For and on behalf of the Board of Directors of

BAJAJ CONSUMER CARE LIMITED

Sd/-Vivek Mishra Head-Legal & Company Secretary Membership No.: A21901